



**Government of Jammu and Kashmir
J&K Pollution Control Board**

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**The Consultant (Judicial)
Hon'ble Green Tribunal,
New Delhi.**

No:- SPCB/NGT/85/019 /1571

Dated:- 10/12/2019.

Sub:- **Hon'ble NGT order dt. 01-11-2019 in O.A. No. 973/2019 titled Shujaat Hussain V/s
Union Territory J&K.**

Ref:- *email dated 16-11-2019*

Sir,

In terms of order dt. 01-11-2019 of the Hon'ble NGT in the case of **O.A. No. 973/2019** titled **Shujaat Hussain V/s Union Territory J&K** received through email on 16-11-2019, the J&K Pollution Control Board took up the matter with the Deputy Commission Anantnag vide letter dt. **18-11-2019**, who constituted a Committee of Officers of the concerned departments vide his office **Order No. 74 of 2019 dt. 20-11-2019** for assessing the situation and submitting the report. The committee has submitted its report to the Deputy Commissioner on 03-12-2019

The Deputy Commissioner Anantnag has submitted the report of the Committee to the Board vide his letter No. **DCA/Lit/019/864-65 dt. 04-12-2019** copy whereof is enclosed for further action, (both email as well as speed post)

Yours faithfully

Encl. : i). PCB letter dt. 18-11-2019.
ii), Deputy Commissioner Anantnag letter dt. 4-12-2019
alongwith report of the Committee.


18/12/19

(B. M. Sharma)
Member Secretary
J&KSPCB


GOVERNMENT OF JAMMU AND KASHMIR
OFFICE OF THE DEPUTY COMMISSIONER, ANANTNAG
Phone 01932-222337, Fax 01932-223164, E-mail:- dcanantnag@nic.in

**Member Secretary,
State Pollution Control Board,
Jammu**

No. DCA/Lit/019/864-65

Dated:- 04.12.2019

Subject:- Implementation of Hon'ble NGT directions dated November 1, 2019 in O.A No. 973/2019.

Reference:- Your No. SPCB/LS/NGT/85/2019/1357-1359 Dated 18.11.2019.

Sir,

Apropos the subject and reference, this is to submit that a committee of all concerned departments was constituted vide this office Order No. 74 of 2019 Dated 20.11.2019, in order to implement the directions of Hon'ble National Green Tribunal. The committee furnished a detailed report vide No. DMO/Ang/DGM/2019/434 Dated 03.12.2019, which reveals that the team compiled the list of individuals found indulging in the illegal extraction of minerals after inspecting the spot. The team has seized some vehicles that were found transporting sand/other minerals. The offenders were detained for compound offense at Headquarter Srinagar and a penalty of Rs. 266000/= have been collected from them.

As many as, 99 vehicles/JCBs have been seized by DMO Anantnag for illegal extracting/transporting of minor minerals from different spots of District Anantnag. The committee/team is also keeping an eagle's eye on the spot in order to curb the illegal extraction of sand and other minor Minerals. The District heads of Flood Control, Department of Minerals, Irrigation and Pollution Control Board are continuously monitoring the identified spots to curb illegal extraction and safeguard water bodies.

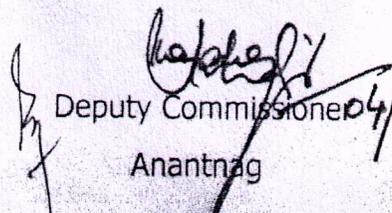
The committee has further reported that no permission is granted from Geology and Mining, Flood Control Department and PCB for any kind of extraction of minor minerals (**The report of the committee is enclosed for perusal**).

Lit..

L.A.
Pl do not sign
4/12/19

Moreover, the Flood Control Division Anantnag has recently lodged FIR against 06 individuals who were involved in the illegal extraction of Sand on river Jehlum. In light of the report submitted by the Superintending Engineer Hydraulic Circle Anantnag, SSP Anantnag vide this office No. 1603-06/ADCA/SS/19 Dated 15.11.2019, has been directed to take stringent action against the habitual culprits to prevent recurrence of such illegal acts (**Copy enclosed**).

In fact the District Administration is seized with the issue of conserving water bodies and periodic meetings are held to monitor the performance of the Officers tasked to curb illegal extraction and other related offences.


Deputy Commissioner 04/12/19
Anantnag

Copy to the;

1. Regional Director, Pollution Control Board, Kashmir for favour of information.

Office of the Committee constituted for the implementation of Order Dated 01-11-2019 passed by the Court of Hon'ble National Green Tribunal principal Bench, New Delhi by Deputy Commissioner Anantnag vide order No. 74 of 2019 Dated 20-11-2019 Camp Office DMO Anantnag.

The Additional Deputy Commissioner
Anantnag.

Subject : Action Taken report on Shujahat Hussain V/S Union Territory of J&K regarding Illegal Extraction of Sand in village Gadiseer on either sides of River Jehlum.

Sir,

In compliance to ADC Anantnag order No. 74 of 2019 dated 20-11-2019, where under a team of following officers has been constituted with the directions to visit the spot and take the effective measures for curbing the illegal extraction of sand on the spot. The team members are.

1. Executive Engineer Flood Control Division Anantnag.
2. District Mineral Officer Anantnag.
3. Divisional Officer PCB Anantnag.

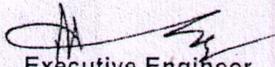
In this connection the team has visited the spot and the list of individuals found in the said practice has been forwarded to the District Development Commissioner Anantnag vide this office letter No. DMO/Ang/DGM/2019 Illegal /2019/385-86 Dated 27-11-2019 (Copy enclosed) and also the vehicles found transporting sand / other minerals have been seized and detained in police custody for compound offence at Headquarters Srinagar for which an amount of Rs. 266000/- have been collected from them after the constitution of the Committee. Besides upto June 2019, 99 vehicles / JCBs have been seized by DMO Anantnag for illegally extracting / transporting Minor Minerals from different spots of District Anantnag. Also this team is keeping an eagle's eye on the spot in order to curb the illegal extraction of sand and other Minor Minerals. District Mineral Officer Anantnag has already communicated the list of offenders to SDPO Bijbehara vide letter No. DMO /Ang/DGM/2019/268-70 Dt 23-07-2019 and SDM Bijbehara vide letter No. DMO/Ang/DGM/2019/281-83 Dt 26-07-2019. Also Superintending Engineer Hyd. Anantnag vide No. SE/Hyd/Estt/6485-88 Dt 04-11-2019 has forwarded list of offenders to the District Administration, SSP Anantnag and Chief Engineer Kmr. I&FC Deptt. Srinagar for appropriate action against offenders under Water Resources Management and Regulation ACT 2010. However no permission is granted from Geology and Mining, Flood Control Department and PCB for any kind of extraction of Minor Minerals in District Anantnag at present.

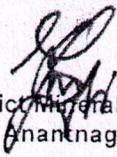
It is pertinent to mention here that Flood Control Division Anantnag has recently Lodged FIR against six (06) individuals which were involved in the illegal extraction of sand on River Jehlum. The same has been conveyed to the District Development Commissioner vide this office letter No. FCD/Ang/821-25 Dt 31-10-2019 (copy enclosed for kind perusal).

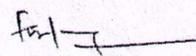
The offenders involved in such activities are habitual of such practice off and on. In this connection it is requested that police authorities may be directed to cooperate with concerned departments so that this illegal extraction will be curbed once for all and the offenders are punished under law.

No. DMO/Ang/DGM/2019.....434.....
Dated :.....03/12/19.....

Yours Faithfully,

1. 
Executive Engineer
Flood Control Division
Anantnag

2. 
District Mineral Officer
Anantnag

3. 
Divisional Officer
PCB Anantnag



OFFICE OF THE DEPUTY COMMISSIONER, ANANTNAG

The Senior Superintendent of Police,
Anantnag.

Subject;- Illegal extraction of sand from River Jehlum at Sather u/s Gange hut.

Sir,

Kindly find enclosed here with a letter received from Superintending Engineer Hydraulic Circle Anantnag, how has reported that six persons of village Sather have illegally/ unauthorizely extracted sand from River Jehlum at Sather, during the intervening night of 29 & 30 of oct-2019. The miscreants damaged the right side embankment of the river too.

In this context i am directed to request for bringing the culprits to book under law to prevent such kind of offences in future. The matter has been taken cognizance of by the Hon'ble National Green Tribunal New Delhi.

Yours faithfully,

Adpl. District Magistrate
Anantnag

No;- 1603-06/ADCA/SS/19

Dated;- 25/11/2019 -

Copy to the;-

01. Superintending Engineer Hydraluic circle Anantnag for information this is reference to his letter under No. SE/hyd/Esii/6485-88 dated;- 04-11-2019
02. District Mineral Officer Anantnag for information with the directions to explain his position as to what action he had taken against the culprits in the matter from his side.



Government of Jammu and Kashmir
J&K Pollution Control Board
Jammu

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Hon'ble NGT Urgent

- a) The District Magistrate,
Anantnag.
- b) Regional Director,
Pollution Control Board,
Kashmir.

No: SPCB/LS/NGT/85/2019/1357-1359

Date: 18-11-2019.

Sub:- Submission of Action Taken Report against illegal sand mining from Jhelum river.
Ref:- Hon'ble NGT order in OA No. 973/2019 dt. 01-11-2019.

Sir,

Kindly find enclosed the Hon'ble NGT order dt. 01-11-2019 under reference with respect to the subject quoted above.

The Hon'ble NGT has directed "*the District Magistrate, Anantnag and Jammu and Kashmir State Pollution Control Board (State PCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this tribunal within one month from the date of receipt of copy of this order*".

In this regard, you are advised to submit the action taken report by 06-12-2019 to the Nodal Agency (J&K State Pollution Control Board), so that compliance report is submitted to the Hon'ble NGT in time.

Treating this as most urgent for court compliance.

Encl:- Hon'ble NGT order dt. 01-11-2019 with enclosures.

Yours faithfully,


(B. M. Sharma)
Member Secretary
PCB, Jammu

Copy to the:-

- i) P.A to Chairman for information of the Chairman, J&KPCB, Jammu.